

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.170/00583/2017

DATED THIS THE 13TH DAY OF AUGUST, 2018

HON'BLE DR K.B. SURESH, MEMBER(J)

HON'BLE SHRI C.V. SANKAR, MEMBER(A)

Sri M. Shekharappa,  
S/o late Yellappa,  
Aged about 68 years  
Residing at 982/63 Mallikarjuna Nilaya,  
Behind Police Qrs, Nitavalli,  
Davangere– 577 002. ....Applicant

(By Advocate Shri V.V. Balan)

Vs.

1. The Secretary,  
Department of Posts,  
Dak Bhavan,  
New Delhi – 110 001.

2. The Chief Postmaster General,  
Karnataka Circle, Palace Road,  
Bangalore – 560 001.

3. The Superintendent of Post Offices,  
Chitradurga-577 501. ...Respondents.

(By Shri S. Sugumaran, ACGSC)

O R D E R (ORAL)HON'BLE DR K.B. SURESH, MEMBER(J)

Heard. The matter is covered by several orders passed by various Benches of the Tribunal, High Courts and Hon'ble Apex Court. We are not relating to all these orders as this is regularly being

done. The most expressive Judgment was passed by the Madras High Court in W.P. No. 30629/2014 dated 04.02.2015, which went up to the Hon'ble Supreme Court, which was confirmed by the Hon'ble Apex Court and has now been followed.

2. Therefore the applicant is eligible for the benefits as claimed for. OA therefore allowed. The benefits to be made available within 2 months next. No costs.

(C.V SANKAR)  
MEMBER(A)

(DR. K.B.SURESH)  
MEMBER(J)

vmr.

Annexures referred to by the Applicant in OA.No.583/2017

Annexure A-1: Letter dated 1.8.1971.

Annexure A-2: Letter dated 12.12.1992.

Annexure A-3: Memo dated 31.12.2004.

Annexure A-4: Representation dated 12.10.2011.

Annexure A-5: Memo dated 14.10.2011.

Annexure A-6: Memo dated 16.6.2017.

Annexure A-8: RTI dated 11.7.2017.

Annexure A-9: Judgement dated 15.6.2017.

Annexures referred to by the Respondents in the reply

Annexure R-1: OM No.4-7/MACPs/2009-PCC dated 18.6.2009.

Annexure R-2: Corrigendum dated 20.5.2010.

Annexure R-3: Directorate letter dated 18.10.2010.

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